

to turnover in respect of ITDC for the last three years are given below:—

(Rs. in crores)

Year	Turnover	Revenue expenditure	%age to Turnover
1989-90	119.88	108.28	90.32
1990-91	121.93	119.54	98.04
1991-92	139.60	133.76	95.82

Common seniority list for pre-revised scales in ITDC

4184. SHRI GAYA SINGH: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether it is a fact that in order that ITDC should not exercise arbitrary powers to alter seniority and promotional avenue on its own whims and fancy, the Hon'ble Delhi High Court in the Judgement of Civil Writ Petition No 3647 of 1990 directed that common seniority list for all employees in the pre-revised scale of Rs. 550-900, be prepared;

(b) if so, to what extent the objects directed by the Delhi High Court, have been achieved by ITDC Management so far;

(c) whether the scale-wise common seniority down-below the post of Deputy General Managers for non-specialised cadres have been prepared and implemented; and

(d) if the answer to part (c) above be in negative, the reason and justification therefor?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAV RAO SCINDIA): (a) and (b) In accordance with the provisions of ITDC Recruitment, Promotion and Seniority Rules, the promotions from the level of employees in pre-revised scale of Rs. 550-900 (non-executive) is through a process of selection to the lowest executive level in the

scale of Rs. 700-1300 (pre-revised). These selections are based on merit and not on seniority alone.

The existing function-wise seniority lists in the pre-revised scale of Rs. 550-900 prepared according to ITDC Recruitment, Promotion and Seniority Rules are not at variance with the spirit of the judgement of the Delhi High Court and do not confer any arbitrary powers to alter seniority and promotional avenues.

(c) and (d) The seniority lists in various cadres are prepared according to ITDC Recruitment, Promotion and Seniority Rules and are function-wise from where generally transfers do not take place to other functional areas. These Rules have specific provisions for protection of seniority in cases where due to administrative reasons transfers become unavoidable. As such, there is no need to alter the seniority lists based on functional considerations. Hence the preparation of scale-wise common seniority lists is not considered necessary.

Duty relaxed for import of tourist cars

4185 SHRI SATISH PRADHAN: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether Government have decided to relax duty for tourist cars to boost tourism;

(b) if so, what are the details thereof and also justification therefor;